

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4237
ANSWERED ON:10.04.2003
REVALIDATION OF NOC FOR PETROL PUMPS
KISHAN SINGH SANGWAN

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the period for which the NOC granted by the District Magistrates remain valid for the installation of petrol pump;
- (b) whether the department of Explosive is bound with such NOC`s which are not time bound;
- (c) if so, whether there is some provision of revalidation of NOC in Petroleum rules;
- (d) if not, whether the Government would take the necessary amendments in Petroleum Act so that clear cut rules may be framed for the revalidation of NOC; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e) The Department of Explosives grant explosives licence for installation of a retail outlet (petrol pump), on the basis of No Objection Certificate (NOC) issued by the District Magistrate. While such an NOC is not time bound, and also there is no provision in the Petroleum Rules for revalidation of NOC, the Department of Explosives, as per practice, ask for revalidation of the NOC if there is a substantial time gap between the date of issue of the NOC and the date of application for explosives licence.